

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL, PRINCIPAL, BENCH.
NEW DELHI**

O.A.No. 241/2021

Raja Muzaffar Bhat

..... **Petitioner/Applicant**

VS

UT of Jammu & Kashmir & Or.

..... **Respondent(s)**

IN THE MATTER OF:-

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Commissioner /Secretary to the Government,
Forest, Ecology & Environment Department,
UT of Jammu & Kashmir
Through Counsel

Dated 10.12.2025

Gautam Singh
Advocate
Chamber No.71, Supreme Court Compound,
Supreme Court of India

**Before the Hon'ble National Green Tribunal Principal Bench,
New Delhi**

O.A No. 241/2021

Raja Muzaffer Bhat Vs Union Territory of Jammu and Kashmir
and Ors

Applicant

Respondents

In the matter of: Compliance on behalf of Commissioner/Secretary, Forest, Ecology & Environment Department, UT of Jammu and Kashmir in terms of the Hon'ble National Green Tribunal Principal Bench Order dated: 25.09.2025 passed in the above titled Original Application

May it please your Lordship,

The Commissioner/Secretary, Forests Ecology & Environment Department, UT of Jammu & Kashmir most respectfully submits as under.

- 1 That the Hon'ble National Green Tribunal Principal Bench was pleased to pass the following observations/directions in the above titled original application vide its Order dated: 25.09.2025.

"5. Above, disclosure does not give the timeline for completing the project in clear terms. It also does not disclose the status of setting up of STP in Budgam.

"6. Secretary, Environment is required to disclose the outer time-limit for completing the work of constructing of STP and its Commissioning and 100% household connectivity.

"7. Hence, we direct the Secretary Environment to file fresh affidavit in terms of the above observations.

2. That in compliance to the above direction, the Forest Department vide OM No. FST-Lit/152/2025(7648618) dated: 15.10.2025, requested the Housing and Urban Development Department UT of J&K to furnish action taken report as per the observation/direction of Hon'ble National Green Tribunal Principal Bench order dated: 22.05.2025 and dated 25.09.2025. The Housing and Urban Development Department vide OM No. HUD-LIT/MISC/24/2021-(7708287) dated 09.12.2025 has provided


Commissioner/Secretary to Government
Forest Ecology & Environment Deptt.


the timeline as desired by Hon'ble National Green Tribunal as follow.

S. No	Project	Place	Present sewage generation	Sewage treatment capacity in the project	Present status	House hold connection	Timeline for setting up of STPs / House connection
1	Doodhganga phase I	Srinagar	12.85 MLD	14 MLD	Work allotted and started	Nil (Dewatering stations to be connected)	2.5 years i.e. upto July, 2028.
2	Doodhganga Phase-II	Chadoora	6.66 MLD	6 MLD	Letter of intent issued work started	12800 Nos.	2.5 years i.e. upto July, 2028.
3	Budgam	Budgam	2.33 MLD	2.50 MLD	Tender floated	3000 Nos.	2 Years i.e. December, 2027.

3. That in terms of the above direction of the Hon'ble National Green Tribunal dated: 25.09.2025, this Department vide OM No. FST-Lit/152/2025 (7648618) dated: 15.10.2025 sought the information from Geology and Mining Department J&K. The Mining Department UT of J&K vide OM. No. GM-MNG/98/2022-02 dated: 03.12.2025 submitted the reply of additional affidavit filed by the applicant on dated: 24.09.2025 before the Hon'ble National Green Tribunal. The reply of the Geology and Mining Department dated 03.12.2025 alongwith annexures is enclosed as **Annexure- A**

An affidavit in support of this compliance report is enclosed herewith.

It is, therefore, humbly prayed that the Compliance report on behalf of Commissioner/Secretary, Forests, Ecology & Environment Department, UT of Jammu & Kashmir may be placed on record for the kind consideration of the Hon'ble National Green Tribunal for the disposal of the said original application.


 Commissioner/Secretary
 Forests, Ecology & Environment Department,
 UT of Jammu & Kashmir
 Through counsel

Dated: 10.12.2025

Gautam Singh Advocate
Chamber No.71,
Supreme Court Compound,
Supreme Court of India

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. No. 241/2021**



IN THE MATTER OF:

Raja Muzaffer Bhat

...PETITIONER

VS

UT of Jammu & Kashmir & Ors.

...RESPONDENTS

IN THE MATTER OF: AFFIDAVIT IN SUPPORT OF COMPLIANCE REPORT

I, Sheetal Nanda, aged about Age-50 years, D/o of Sh. Balbir Nanda presently posted as Commissioner/Secretary to the Government, Forest, Ecology & Environment Department, UT of Jammu & Kashmir hereby solemnly affirm and declare as under

1. That I am presently posted as Commissioner/Secretary to the Government, Forest, Ecology & Environment Department, UT of Jammu & Kashmir and is well conversant with the facts and circumstances of the present case and is thus competent and duly authorized to depose the same on the present affidavit.
2. That I have gone through the contents of the accompanying compliance report.
3. All statements of facts made by the deponent are true to my personal knowledge from records and all the statements of law are correct according to the information received by me and I believe the same to be true.
4. That the contents of the accompanying application may kindly be read as part of the present affidavit as the same are not being repeated herein for the sake of brevity and to avoid prolixity.

Sheetal
Commissioner/Secretary to Government
Forest Ecology & Environment Deptt.
DEPONENT

VERIFICATION:-

I, the above-named deponent do hereby verify that the contents of the above affidavit from Para 1 to 4 are true and correct to the best of my knowledge and belief and nothing material has been concealed herein.

Verified at Jammu on this 10th th Day of December, 2025.

Sheetal
Commissioner/Secretary to Government
Forest Ecology & Environment Deptt.
DEPONENT

Solemnly Affirmed by me
[Signature]
10/12/2025
NOTARY JAMMU



सत्यमेव जयते

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INDIA NON JUDICIAL

Government of Jammu and Kashmir

e-Stamp

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 Account Reference : NEWIMPACC (SV)/ jk12513804/ JAMMU/ JK-JM
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 Purchased by : SHEETAL NANDA SECRETARY FOREST UT OF J AND K
 Description of Document : Article 4 Affidavit
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 Second Party : Not Applicable
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Government of Jammu and Kashmir
Mining Department
(Legal Section) Civil Secretariat, J&K, Jammu.

O.M. No. GM-MNG/98/2022-02
Dated: 03.12.2025

Subject:- Original Application No. 241/2021 titled Raja Muzaffar Bhat V/s Union Territory of J&K & others.

Undersigned is directed to refer the Commissioner/Secretary to Government, Forest, Ecology & Environment Department towards his OM. No. FST-Lit/152/2025 (7648618) dated 15-10-2025 regarding the subject cited above and to forward a copy of desired information information and necessary action.


Senior Law Officer
Mining Department
A
3/12/25

Commissioner/Secretary to Government,
Forest, Ecology & Environment Department,
Civil Secretariat, J&K, Jammu.







Government of Jammu & Kashmir
DIRECTORATE OF GEOLOGY & MINING

4th Floor, J. L. Nehru Udyog Bhawan, Rail Head Complex, J&K, Jammu - 180001
4th Floor, Sanat Ghar, Bemina, Srinagar-191202
Ph. +91-191-2477903 (Jammu); +91-0194-2493588 (Srinagar); Email- dgmlak2020@jk.gov.in

Financial Commissioner (Additional Chief Secretary),
Department of Mining, Civil Secretariat
Jammu/Kashmir.

No: 317/DGM/LCJ/NGT/OA-241/2025/5594-95

Dated: 02-12-2025

Subject: OA No. 241/2021 titled Raja Muzaffar Bhat V/s UT of J&K & ors.

Reference: OM.No.FST-Lit/152/2025 (7648618) dated 15-10-2025.

Sir,

Kindly refer to the subject and reference cited above. In this regard, it is submitted that the Parawise reply/comments regarding the additional affidavit filed by the applicant in the aforesaid case submitted by District Mineral Officer, Budgam vide No. DMO/Bud/DGM/F-139/2282-2284 dated 01-12-2025 is enclosed for favour of kind information and further necessary action.

Encl: A/A

Yours faithfully,


(S.P. Rukwal), JKAS
Director, Geology & Mining, J&K

Copy to:

- 1) Senior Law Officer, Department of Mining, Civil Secretariat, J&K for information.

Handwritten notes:
Pz
ms
Nmk

Government of Jammu & Kashmir
OFFICE OF THE DISTRICT MINERAL OFFICER BUDGAM
DEPARTMENT OF GEOLOGY & MINING, J&K UT
Housing Colony Ompora, Budgam, Opposite NIFT email: dmobudgam12@gmail.com

The Director,
Geology & Mining Department, J&K.

No:- DMO/Bud/DGM/F-139/2202 - 2204.

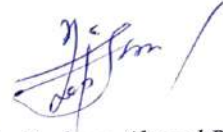
Dated: 01.12.2025

Subject:- Original Application No. 241/2021 titled Raja Muzaffar Bhat versus Union of India & Ors.

Sir,

Kindly refer your office endorsement No. 317/DGM/LCJ/NGT/OA-241/2025-26/4408 dated: 06.10.2025. In this context, please find enclosed herewith the reply regarding the additional affidavit filed by the applicant on 24.09.2025 in the instant case.

Yours faithfully



Er. Nadeem Ahmad Bhat
District Mineral Officer,
Budgam

Copy to:

1. Joint Director (K), Geology & Mining Department Srinagar for kind information.
2. Deputy Director (MI & GW), Directorate of Geology & Mining, J&K.

1. Matter of record
2. Denied to the extent that the erosion in Doodhganga Nallah has taken place due to incessant rains in the month of September 2025 and subsequent rise in water level.

I. (i) Matter does not pertain to this office.

II.

- i. It is submitted that the extraction in the Mineral blocks has been suspended since the November 2024 owing to expiry of Environmental Clearance and CTO and pending renewal from the competent authority. Mining in the Mineral Blocks was allowed only upto 1 metre depth as per the EC. The photographs annexed with the additional application have been captured near the Govt. Degree College Chadoora where the height of embankments was the same before the commencement of mining operations in Minor Mineral Block 11 (Chadoora Old Bridge to Hanjigund D/S Doodhganga Nallah). The applicant is trying to mislead the Hon'ble Tribunal by misrepresenting the facts. It is pertinent to mention here that there were flash floods in Doodhganga Nallah during the month of September 2025 due to incessant rains. Since the embankment is raw and without any protection bund, the fast flow of the flood water caused minor soil erosion.
- ii. It is submitted that in compliance of the Hon'ble NGT (Principal Bench) order dated: 08.03.2022 in Original Application No. 241/2021, the following seven restoration works were executed and successfully completed in Doodhganga Nallah and Mamath Kul in District Budgam out of the Rs. One Crore penalty levied by the Tribunal:

S.No.	Name of the work
1.	Construction of Concrete Protection wall on either side of Mamath Nallah DS Mamath Bridge
2.	Construction of protection work on left side of Doodhganga Nallah near Ahlihadees Masjid
3.	Construction of Protection work on right side of Doodhganga nallah sloughened portion near the house of Fayaz Ahmad Dar
4.	Construction of protection work on left side of Doodhganga Nallah near Degree College Chadoora by way of crate protection work at spots.

7/10/25
District Mineral Officer
Geology & Mining Deptt
Budgam

5.	Construction of rated fall check dam on Mamath Nallah Tributary of Budgam Nallah U/S Mamath Bridge.
6.	Construction of crate protection bund on left and right side of Doodhganga Nallah at Chadoora and Hanjigund at spots from RD 21843-21868 & RD 23986-24105 M.
7.	Construction of crated fall DS Mamath Bridge (Budgam Nallah).

iii. It is submitted that damage to the take points of three irrigation channels has been caused due to the flash floods in Doodhganga Nallah due to incessant rains during the month of September'2025 mainly on account of side erosions and blocked accumulations. Out of the three irrigation channels, two channels i.e. Doyen Kul and Kralpur Kul fall in Minor Mineral Block 12 (Chadoora Foot bridge to Sogam Bridge U/S Doodhganga Nallah) and one channel i.e Masar Kul lies more than 1.5 Km outside the mineral block where no mining activities have been carried out.

The Department of Geology & Mining has been taking strict action against any occurrence of illegal mining and unauthorized transportation of minerals in and around Doodhganga Nallah i.e. seizure of vehicles/machinery involved, lodging of FIRs against the violators and imposition of fine under rules. The Department has seized 19 vehicles involved in illegal mining in and around Doodhganga Nalla and realized Rs. 258183/- (Rupees Two lac fifty eight thousand one hundred eighty three only) as compounding of offence from the offenders between April to November'2025. The action taken against illegal mining has been acknowledged by the applicant in the past of X formerly Twitter. Screenshots of the applicant's Posts are enclosed as Annexures **I & II**.

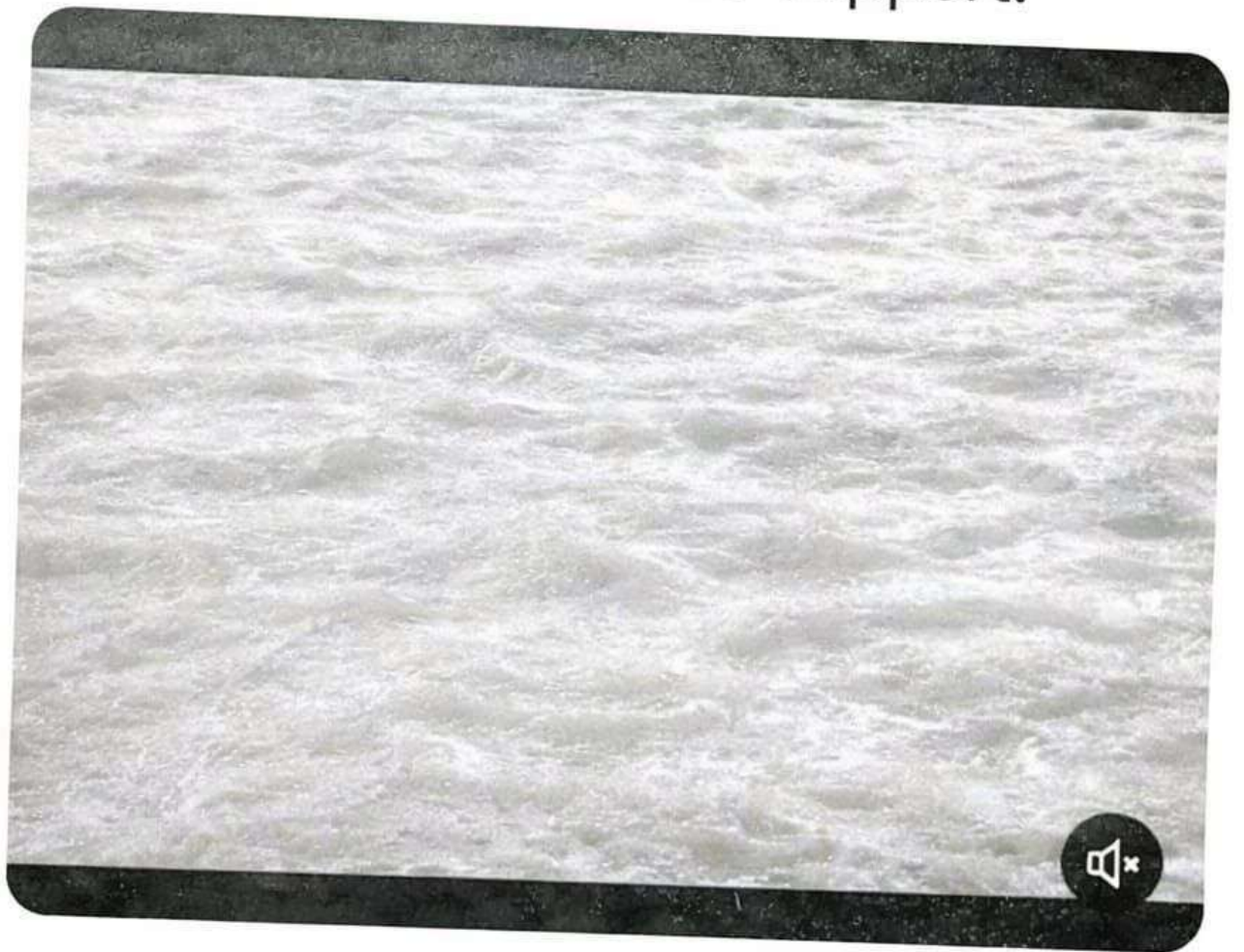
iv. As submitted in **iii** above, the damage to the take points of irrigation channels in Doodhganga Nallah has been caused due to excessive rainfall and subsequent flash floods during the month of September 2025 mainly on account of side erosions and blocked accumulations. Out of the three irrigation channels, two channels i.e. Doyen Kul and Kralpur Kul fall in Minor Mineral Block 12 (Chadoora Foot bridge to Sogam Bridge U/S Doodhganga Nallah) and one channel i.e Masar Kul lies more than 1.5 Km outside the mineral block where no mining activities have been carried out.

7/10/25
 Director, Geology & Mining
 Budgam



Dr Raja Muzaffar Bhat ⁹⁹⁴ @rti... · 06 Jul

Doodh Ganga is getting cleaner again as Illegal Riverbed Mining has been stopped in Chadoora. I am grateful to Principal Secretary HUDD Mr Prashant Goyal , SMC Commissioner @AtharAamirKhan , Director ULB Kashmir Muthara Masoom, DC Budgam @akshaylabroo for their support.



Office of LG J&K and 9 others

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8,303





Dr Raja Muzaffar Bhat @rtimuzaffar · 3d

For last 58 days Illegal Riverbed Mining in Doodh Ganga, Shali Ganga streams have been stopped. Appreciate action taken by DC Budgam @akshaylabroo. I am grateful to Principal Secretary HUDD ,Mining Secretary & SMC Commissioner as well
Save Doodh Ganga

@OfficeOfLGJandK @cliprjk



